

[AS PASSED BY THE DOMINION LEGISLATURE.]

BILL

Repealed by Act 48 of 1950

further to amend the Cinematograph Act, 1918.

WHEREAS it is expedient further to amend the Cinematograph Act, 1918 (II of 1918), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Cinematograph (Amendment) Act, 1949.

(2) It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint.

**2. Amendment of section 2, Act II of 1918.**—In section 2 of the Cinematograph Act, 1918 (II of 1918) (hereinafter referred to as the said Act), before the definition of "Cinematograph", the following definition shall be inserted, namely,—

"adult" means a person who has completed his eighteenth year;

**3. Amendment of section 5, Act II of 1918.**—After sub-section (2) of section 5 of the said Act, the following sub-section shall be inserted, namely:—

"(2A) A condition shall also be inserted in every licence that the licensee will not exhibit, or permit to be exhibited, in such place to any person who is not an adult any film which has been certified by an authority constituted under section 7 as suitable for public exhibition restricted to adults."

**4. Amendment of section 7, Act II of 1918.**—In section 7 of the said Act,—

(i) in sub-section (1), for the words "suitable for public exhibition" the words "suitable for unrestricted public exhibition or for public exhibition restricted to adults and children in arms, below the age of three" shall be substituted;

(ii) in sub-section (2), for the first sentence, the following sentence shall be substituted, namely:—

"If any such authority after examination considers that a film is suitable for unrestricted public exhibition, or that although not suitable for such exhibition, it is suitable for public exhibition restricted to adults and children in arms, below the age of three, it shall grant to the person applying for a certificate in respect of the film, a "U" certificate in the former case and an "A" certificate in the latter case, and shall in either case cause the film to be marked in the prescribed manner."

(iii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(2A) If the person applying for a certificate in respect of the film is aggrieved by the decision of the authority to grant an "A" certificate for it, he may, within thirty days from the date of such decision, appeal to the Provincial Government constituting the authority for a reconsideration of the matter, and the Provincial Government may either reject the appeal or direct the grant of a "U" certificate instead of an "A" certificate for the film."

X. 1 81. Sept. 1949. Su G. of I. 27.8.49.